

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES
(Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

[18-10-2022]

To,
The Liquidator,
UTTAM TEKRIWAL
35, DHAKURIA STATION RD,
Kolkata-700031.



From,
THE COMMISSIONER OF COMMERCIAL TAXES,
WEST BENGAL,
14, BELIAGHATA ROAD, KOLKATA-700015


Subject: Submission of proof of claim in respect of the liquidation of **SUBHLABH STEELS PRIVATE LTD** (VAT RC No. 19361568019) under the Insolvency and Bankruptcy Code, 2016.

Sir,

COMMISSIONER OF COMMERCIAL TAXES, WEST BENGAL, hereby submits this proof of claim in respect of the liquidation of **SUBHLABH STEELS PRIVATE LTD** (VAT RC No. 19361568019). The details for the same are set out below:

1	NAME OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	COMMISSIONER OF COMMERCIAL TAXES, WEST BENGAL
2	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	OFFICE OF THE JOINT COMMISSIONER, COMMERCIAL TAXES, FAIRLEY PLACE CHARGE, 14, BELIAGHATA ROAD, KOLKATA-700015 jc-fp.ctd-wb@wbcomtax.gov.in
3	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM)	PRINCIPAL : ₹ 39,13,64,649.00 INTEREST : ₹ 85,63,71,551.00 TOTAL CLAIM : ₹ 1,24,77,36,200.00 (Details as per ANNEXURE – A)
4	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	DEMAND NOTICE generated and issued in accordance with provisions of the WBVAT Act, 2003 and the CST Act, 1956. (Details as per ANNEXURE – B,C,D,E,F)

13 OCT 2022

5	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OF SUIT OR ARBITRATION PROCEEDINGS	N/A		
6	DETAILS OF HOW AND WHEN DEBT INCURRED	PERIOD	ACT	PROCEEDINGS
		2008-09	VAT	Assessment u/s 46 of the WBVAT Act, 2003
			CST	Assessment u/s 9 of the CST Act, 1956
		2010-11	VAT	Assessment u/s 46 of the WBVAT Act, 2003
		2014-15	VAT	Assessment u/s 46 of the WBVAT Act, 2003
		2015-16	VAT	Assessment u/s 46 of the WBVAT Act, 2003
7	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE OPERATIONAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	N.A		
8	DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANY OTHER SECURITY	N.A		
9	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NA		
10	DETAILS OF THE BANK ACCOUNT TO WHICH THE OPERATIONAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	Payment to be made through Government Receipt Portal System(http://wbifms.gov.in/GRIPS/) under following heads:- W.B. Value Added Tax- Taxes(0040-00-111-001-03), W.B. Value Added Tax- Interest(0040-00-111-001-07), Central Sales Tax-Taxes(0040-00-101-001-03), Central Sales Tax- Interest Receipts(0040-00-101-001-07)/ by demand draft drawn in favour of The Commissioner Of Commercial Taxes, West Bengal		
11	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	DEMAND NOTICE generated and issued in accordance with provisions of the WBVAT Act, 2003 and the CST Act, 1956. (Details as per ANNEXURE – B,C,D,E,F)		

Signature of operational creditor or person authorized to act on his behalf [Please enclose the authority if this is being submitted on behalf of an operational creditor]
Name in BLOCK LETTERS: SAMARESH BAIDYA
Position with or in relation to creditor : ASSESSING AUTHORITY
Address of person signing : 14, BELIGHATA ROAD, KOLKATA-15
*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India
PAN No. :- ALXPB2816K

I, SAMARESH BAIDYA, currently residing at GOPALGANJ ROAD, PALTA, PO- BENGAL ENAMEL, KOL-122 do solemnly affirm and state as follows:

1. The above named corporate debtor was, at liquidation commencement date, that is the 06-09-2022 and still is, justly and truly indebted to Commissioner of Commercial Taxes, West Bengal, in the sum of ₹ 1,24,77,36,200.00 /- [*insert amount of claim*] for Assessed Dues.

2. In respect of my claim of the said sum or any part thereof, I have relied on and the documents specified below: [*Please list the documents relied on as evidence of debt.*] DEMAND NOTICE generated and issued in accordance with provisions of the WBVAT Act, 2003 and the CST Act, 1956. (Details as per ANNEXURE – B,C,D,E,F)

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.

4. In respect of the said sum or any part thereof, I have not, nor has any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: [*Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the operational creditor which may be set-off against the claim.*]

Solemnly, affirmed at *Kolkata* on Monday, the 18th DAY OF OCT of 2022

Before me,

Notary / Oath Commissioner

Deponent's signature

SAMARESH BAIDYA
Assistant Commissioner of Revenue
Esplanade & Fairlie Place Charge

VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of paragraph 1 to 4 of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Kolkata on this 18th DAY OF OCT of 2022

Deponent's signature

SAMARESH BAIDYA
Assistant Commissioner of Revenue
Esplanade & Fairlie Place Charge

IDENTIFIED BY ME

(JAMES LAKRA)

JAMES LAKRA
Joint Commissioner of Revenue
Esplanade & Fairlie Place Charge



18 OCT 2022



Solemnly Affirmed and
Declared before me U/S L...
CPC / U / S297 (C) CRPC

Notary

18.10.22
Samir Bhattacharya
Notary, Govt. of India
Regd. No.-940/97

**THE WEST BENGAL VALUE ADDED TAX RULES, 2005
FORM 27**

ANNEXURE - B

Notice of demand of tax assessed under *section 46/section 48, penalty imposed under sub-section(2) of section 46, late fee determined under section 53A and interest determined / re-determined under *section 50/51, or of the amount of tax interest, or late fee as modified on appeal/review/revision of the West Bengal Value Added Tax Act, 2003.
[See sub-rule (1) of rule 59, clause (b) of sub-section (1) of section 67, rule 69, rule 80, rule 82, rule 86.]

To

SUBHLABH STEELS PRIVATE LIMITED
2021 British India Street, 2nd Flr Kolkata 700069
Holding Registration Certificate Number (if any) 19361568019
Assessment Case No. : 2008-2009/36/06/V/2
Assessment Period : 01-APR-08 To 31-MAR-09

(Name of Dealer)
(Trade Name)
(Address)

*In continuation of notice in *Form 25/Form 26 under section *46/48 of the West Bengal Value Added Tax Act, 2003, issued to you on 25-JAN-11, you are hereby informed that upon assessment and/or determination for the aforesaid period turnover of sales, turnover of purchase, etc., as mentioned in col. (2) against serial Nos. I to XIII in col. (1) of the Table below have been determined for the amounts as specified in col. (3) and / or col. (4) of the said Table :-

Particulars		Amount (Rs.)	Output Tax (Rs.)
I	Turnover of sales on which tax is payable and output tax thereon		
II	Taxable turnover of purchase and output tax thereon	4,750,000,000.00	190,000,000.00
III	Taxable contractual transfer price and output tax thereon	5,000,000.00	285,000.00
IIIA	Deferred Tax Allowed	0.00	0.00
IV	Total Output Tax Payable by you [I+II+III+IIIA]	0.00	0.00
V	(A) Net Tax Credit allowed u/s 22(17)		190,285,000.00
	(B) Amount of ITC adjusted with tax payable under C.S.T. Act, 1956	729,270.00	
	(C) Amount of input tax credit already refunded u/s 61/22 (8A)	0.00	
	(CA) Amount of ITC surrendered U/s 22(8A)	0.00	
	(D) Net tax credit carried forward to next period	8,784,245.00	
	(E) Amount of ITC to be adjusted with output tax for this period [V(A)-V(B)-V(C)-V(D)-V(CA)]	-4,044,230.00	
VI	*Net Tax Payable / Further unadjusted Net Tax Credit [IV - V(E)]	194,329,230.00	
VII	Add: Penalty payable, if any, under section 46(2)	0.00	
VIII	Add: Late fee payable, if any, under section 32(2)	23,500.00	
IX	Add: Interest payable (if any):		
	(a) Interest under section 33		
	(b) Interest under section 34 / 34A	199,900.00	
	Total IX (a+b)	0.00	
X	TOTAL AMOUNT PAYABLE [VI+VII+VIII+IX]	199,900.00	
XI	Less: Tax, interest and late fee paid as evident from the challan(s) furnished	194,552,630.00	
XII	Less: Tax deducted at source as evident from Form 18 furnished	1,455,854.00	
XIII	Total amount of tax, interest, penalty and late fee paid [XI+XII]	0.00	
XIV	*Amount yet to be paid [X - XIII]	1,455,854.00	
		193,096,776.00	

Amount of demand yet to be paid ---- Rs. 193,096,776.00 (in figures)

Rupees Nineteen Crore Thirty Lac Ninety Six Thousand Seven Hundred Seventy Six Only (in words)

Payment is to be made on or before :- in Government Treasury at Saltlake Treasury

*Now, you are hereby directed to pay the sum as shown above into the appropriate on or before the date specified above and to produce the proof of the payment before the appropriate assessing authority not later than 7 days from the due date of payment as specified above, or within 20 days from the date of conversion of this computation sheet into a notice of demand, as the case may be failing which the said sum shall be recoverable from you in accordance with the revisions of section 55, and where on account of delay in service of this notice you do not get the minimum number of thirty days for compliance of the notice, you may make an application in terms of rule 59 / rule 67 / rule 68C.



Signature
Designation
Charge Section

Samar Baidya
SAMAR BAIIDYA
Assistant Commissioner of Revenue
Esplanade & Fairlie Place Charge

ANX - C

**THE CENTRAL SALES TAX(WEST BENGAL) RULES,1958
FORM 4V**

Notice of demand of tax assessed,penalty imposed,interest*determined/re-determined,*or/and late fee determined under section 9 of the Central Sales Tax Act,1956 read with *section 46/48/50/51/53A of the West Bengal Value Added Tax Act, 2003.

To

SUBHLABH STEELS PRIVATE LIMITED

(Trade Name)

2021 British India Street, 2nd Flr Kolkata 700069

(Address)

Assessment Case No. 2008-2009/36/06/C/2

Holding Registration Certificate Number (if any) 19361568019

Assessment Period : 01-APR-08 To 31-MAR-09
From

*In continuation of notice in Form 3V issued to you 01-FEB-11, you are hereby

informed that assessment and/or determination for the aforesaid period the gross turnover, tax payable, etc., as mentioned against sl. No. I to XI in col. (2) of the Table below have been determined for the amounts as specified in the corresponding entries in col. (3)

Sl	Particulars	Amount (Rs)
I	Gross Turnover of inter-state sale excluding transfer, if any, otherwise than by way	38,234,665.00
II	Turnover exempt from tax u/s 6(2)	0.00
III	Turnover on which tax is payable	38,234,665.00
IV	Tax payable u/s 8	1,470,564.00
IVa	Tax deffered under rule 8A of the Central Sales Tax (West Bengal) Rules,1958	0.00
V	Total Tax payable (IV-IVa)	1,470,564.00
VI	Less: Input tax rebate allowed in assessment for the aforesaid period under the West Bengal Value Added Tax Act, 2003 to be adjusted with the tax payable under the Act as per	729,270.00
VII	Add: Penalty payable, if any, under section 9 read with section 46(2) of the West Bengal	0.00
VIII	Add: Interest payable under section 9 read with section *33/34/34A of the West Bengal Value Added Tax Act, 2003.	112,109.00
IX	Add: Late fee payable, if any, under section 9 read with section 32(2) and section 53A of the West Bengal Value Added Tax Act, 2003.	23,500.00
X	Less: Tax, interest, and late fee paid as evident from the challan(s) furnished.	875,535.00
XI	*Amount yet to be paid [V-VI+VII+VIII+IX-X]	1,368.00

*You are directed to pay the deferred amount of tax in terms of the provisions of the deferment scheme as granted to you failing which the said sum 0.00 (in figures) Rupees Only (in words) shall be recoverable from you in accordance with the provisions of section 9 of the Act read with section 55 of the West Bengal Value Added Tax Act, 2003.



*Amount of demand yet to be paid - | Rs. 1,368.00

(in figures)

Rupees One Thousand Three Hundred Sixty Eight Only

(in words)

Payment is to be made on or | 16-NOV-11 | into Government Treasury at
before :-

Saltlake Treasur

SAMARESH BAIDYA
Assistant Commissioner of Revenue
Esplanade & Fairlie Place

*Now, you are hereby directed to pay the sum as shown above into the appropriate Government Treasury on or before the date specified above and to

THE WEST BENGAL VALUE ADDED TAX RULES, 2005

FORM 27

Notice of demand of tax assessed under section 46/section 48, penalty imposed under sub-section(2) of section 46, late fee determined under section 53A and interest determined / re-determined under section 50/51, or of the amount of tax interest, or late fee as modified on appeal/review/revision of the West Bengal Value Added Tax Act, 2003.

[See sub-rule (1) of rule 59, clause (b) of sub-section (1) of section 67, rule 69, rule 80, rule 82, rule 86.]

ANX-D

To

SUBHLABH STEELS PRIVATE LIMITED

2021 British India Street, 2nd Flr Kolkata 700069

Holding Registration Certificate Number (if any) 19361568019

Assessment Case No. : 2010-2011/36/06/v/31

Assessment Period : 01-APR-10 To 31-MAR-11

*In continuation of notice in *Form 25/Form 26 under section *46/48 of the West Bengal Value Added Tax Act, 2003, issued to you on 05-FEB-13, you are hereby informed that upon assessment and/or determination for the aforesaid period turnover of sales, turnover of purchase, etc., as mentioned in col. (2) against serial Nos. I to XIII in col. (1) of the Table below have been determined for the amounts as specified in col. (3) and / or col. (4) of the said Table :-

(Name of Dealer)

(Trade Name)

(Address)

Particulars		Amount (Rs.)	Output Tax (Rs.)
I	Turnover of sales on which tax is payable and output tax thereon	554,715,635.61	220,988,653.00
II	Taxable turnover of purchase and output tax thereon	7,400.00	925.00
III	Taxable contractual transfer price and output tax thereon	0.00	0.00
IIIA	Deferred Tax Allowed		
IV	Total Output Tax Payable by you [I+II+III+IIIA]		220,989,578.00
V	(A) Net Tax Credit allowed u/s 22(17)		0.00
	(B) Amount of ITC adjusted with tax payable under C.S.T. Act, 1956	0.00	
	(C) Amount of input tax credit already refunded u/s 61/22 (8A)	0.00	
	(CA) Amount of ITC surrendered U/s 22(8A)		
	(D) Net tax credit carried forward to next period	0.00	
	(E) Amount of ITC to be adjusted with output tax for this period [V(A)-V(B)-V(C)-V(D)-V(CA)]	0.00	
VI	*Net Tax Payable / Further unadjusted Net Tax Credit [IV - V(E)]	220,989,578.00	
VII	Add: Penalty payable, if any, under section 46(2)	0.00	
VIII	Add: Late fee payable, if any, under section 32(2)	0.00	
IX	Add: Interest payable (if any):		
	(a) Interest under section 33	0.00	
	(b) Interest under section 34 / 34A	0.00	
	Total IX (a+b)	0.00	
X	TOTAL AMOUNT PAYABLE [VI+VII+VIII+IX]	220,989,578.00	
XI	Less: Tax, interest and late fee paid as evident from the challan(s) furnished	22,500,000.00	
XII	Less: Tax deducted at source as evident from Form 18 furnished	0.00	
XIII	Total amount of tax, interest, penalty and late fee paid [XI+XII]	22,500,000.00	
XIV	*Amount yet to be paid [X - XIII]	198,489,578.00	

Amount of demand yet to be paid ---- Rs. 198,489,578.00 (in figures)

Rupees Nineteen Crore Eighty Four Lac Eighty Nine Thousand Five Hundred Seventy Eight Only (in words)

Payment is to be made on or before :- in Government Treasury at Saltlake Treasury

*Now, you are hereby directed to pay the sum as shown above into the appropriate on or before the date specified above and to produce the proof of the payment before the appropriate assessing authority not later than 7 days from the due date of payment as specified above, or within 20 days from the date of conversion of this computation sheet into a notice of demand, as the case may be failing which the said sum shall be recoverable from you in accordance with the revisions of section 55, and where on account of delay in service of this notice you do not get the minimum number of thirty days for compliance of the notice, you may make an application in terms of rule 59 / rule 67 / rule 68C.



SAMRESH BAIDYA
Assistant Commissioner of Revenue
Esplanade & Fairlie Place Charge

ANX - E

THE WEST BENGAL VALUE ADDED TAX RULES, 2005
FORM 27

Notice of demand of tax assessed under *section 46/section 48, penalty imposed under sub-section(2) of section 46, late fee determined under section 53A and interest determined / re-determined under *section 50/51, or of the amount of tax interest, or late fee as modified on appeal/review/revision of the West Bengal Value Added Tax Act, 2003.

[See sub-rule (1) of rule 59, clause (b) of sub-section (1) of section 67, rule 69, rule 80, rule 82, rule 86.]

To

(Name of Dealer)

SUBHLABH STEELS PRIVATE LIMITED

(Trade Name)

2021 British India Street, 2nd Flr Kolkata 700069

(Address)

Holding Registration Certificate Number (if any) 19361568019

Assessment Case No. : 2014-2015/45/05/V/2

Assessment Period : 01-APR-14 To 31-MAR-15

*In continuation of notice in *Form 25/Form 26 under section *46/48 of the West Bengal Value Added Tax Act, 2003, issued to you on 22-SEP-16, you are hereby informed that upon assessment and /or determination for the aforesaid period turnover of sales, turnover of purchase, etc., as mentioned in col. (2) against serial Nos. I to XIII in col. (1) of the Table below have been determined for the amounts as specified in col. (3) and / or col. (4) of the said Table :-

Particulars		Amount (Rs.)	Output Tax (Rs.)
I	Turnover of sales on which tax is payable and output tax thereon	5,524,300.00	276,215.00
II	Taxable turnover of purchase and output tax thereon	1,139.00	165.00
III	Taxable contractual transfer price and output tax thereon	0.00	0.00
IIIA	Deferred Tax Allowed		
IV	Total Output Tax Payable by you [I+II+III+IIIA]		276,380.00
V	(A) Net Tax Credit allowed u/s 22(17)		2,744,702.67
	(B) Amount of ITC adjusted with tax payable under C.S.T. Act,1956	0.00	
	(C) Amount of input tax credit already refunded u/s 61/22 (8A)	0.00	
	(CA) Amount of ITC surrendered U/s 22(8A)		
	(D) Net tax credit carried forward to next period	2,468,487.67	
	(E) Amount of ITC to be adjusted with output tax for this period [V(A)-V(B)-V(C)-V(D)-V(CA)]	276,215.00	
VI	*Net Tax Payable / Further unadjusted Net Tax Credit [IV - V(E)]	165.00	
VII	Add: Penalty payable, if any, under section 46(2)	0.00	
VIII	Add: Late fee payable, if any, under section 32(2)	1,300.00	
IX	Add: Interest payable(if any):		
	(a) Interest under section 33	85.00	
	(b) Interest under section 34 / 34A	0.00	
	Total IX (a+b)	85.00	
X	TOTAL AMOUNT PAYABLE [VI+VII+VIII+IX]	1,550.00	
XI	Less: Tax, interest and late fee paid as evident from the challan(s) furnished	1,300.00	
XII	Less: Tax deducted at source as evident from Form 18 furnished	0.00	
XIII	Total amount of tax, interest, penalty and late fee paid [XI+XII]	1,300.00	
XIV	*Amount yet to be paid [X - XIII]	250.00	

Amount of demand yet to be paid ---- Rs. 250.00

(in figures)

Rupees Two Hundred Fifty Only

(in words)

Payment is to be made on or before :- 14-JUL-17 in Government Treasury at Pay & A/Cs Kolkata

*Now, you are hereby directed to pay the sum as shown above into the appropriate on or before the date specified above and to produce the proof of the payment before the appropriate assessing authority not later than 7 days from the due date of payment as specified above, or within 20 days from the date of conversion of of this computation sheet into a notice of demand, as the case may be failing which the said sum shall be recoverable from you in accordance with the revisions of section 55, and where on account of delay in service of this notice you do not get the minimum number of thirty days for compliance of the notice, you may make an application in terms of rule 59 / rule 67 / rule 68C.



Samresh Baidya
SAMRESH BAIDYA
Assistant Commissioner of Revenue
Esplanade & Fairlie Place Charge

**THE WEST BENGAL VALUE ADDED TAX RULES, 2005
FORM 27**

ANX-F

Notice of demand of tax assessed under *section 46/section 48, penalty imposed under sub-section(2) of section 46, late fee determined under section 53A and interest determined / re-determined under *section 50/51, or of the amount of tax interest, or late fee as modified on appeal/review/revision of the West Bengal Value Added Tax Act, 2003.

[See sub-rule (1) of rule 59, clause (b) of sub-section (1) of section 67, rule 69, rule 80, rule 82, rule 86.]

To

(Name of Dealer)

SUBHLABH STEELS PRIVATE LIMITED

(Trade Name)

2021 British India Street, 2nd Flr Kolkata 700069

(Address)

Holding Registration Certificate Number (if any) **19361568019**

Assessment Case No. : **2015-2016/45/05/v/14**

Assessment Period : **01-APR-15 To 31-MAR-16**

*In continuation of notice in *Form 25/Form 26 under section *46/48 of the West Bengal Value Added Tax Act, 2003, issued to you on **05-SEP-17**, you are hereby informed that upon assessment and /or determination for the aforesaid period turnover of sales, turnover of purchase, etc., as mentioned in col. (2) against serial Nos. I to XIII in col. (1) of the Table below have been determined for the amounts as specified in col. (3) and / or col. (4) of the said Table :-

Particulars		Amount (Rs.)	Output Tax (Rs.)
I	Turnover of sales on which tax is payable and output tax thereon	71,243,236.00	3,562,162.00
II	Taxable turnover of purchase and output tax thereon	531.00	77.00
III	Taxable contractual transfer price and output tax thereon	0.00	0.00
IIIA	Deferred Tax Allowed		
IV	Total Output Tax Payable by you [I+II+III+IIIA]		3,562,239.00
V	(A) Net Tax Credit allowed u/s 22(17)		6,030,657.00
	(B) Amount of ITC adjusted with tax payable under C.S.T. Act, 1956	0.00	
	(C) Amount of input tax credit already refunded u/s 61/22 (8A)	0.00	
	(CA) Amount of ITC surrendered U/s 22(8A)	0.00	
	(D) Net tax credit carried forward to next period	2,468,495.00	
	(E) Amount of ITC to be adjusted with output tax for this period [V(A)-V(B)-V(C)-V(D)-V(CA)]	3,562,162.00	
VI	*Net Tax Payable / Further unadjusted Net Tax Credit [IV - V(E)]	77.00	
VII	Add: Penalty payable, if any, under section 46(2)	0.00	
VIII	Add: Late fee payable, if any, under section 32(2)	1,100.00	
IX	Add: Interest payable (if any):		
	(a) Interest under section 33	0.00	
	(b) Interest under section 34 / 34A	0.00	
	Total IX (a+b)	0.00	
X	TOTAL AMOUNT PAYABLE [VI+VII+VIII+IX]	1,177.00	
XI	Less: Tax, interest and late fee paid as evident from the challan(s) furnished	1,100.00	
XII	Less: Tax deducted at source as evident from Form 18 furnished	0.00	
XIII	Total amount of tax, interest, penalty and late fee paid [XI+XII]	1,100.00	
XIV	*Amount yet to be paid [X - XIII]	77.00	

Amount of demand yet to be paid ---- Rs. **77.00**

(in figures)

Rupees **Seventy Seven Only**

(in words)

Payment is to be made on or before :- **15-MAY-18** in Government Treasury at **Pay & A/Cs Kolkata**

*Now, you are hereby directed to pay the sum as shown above into the appropriate on or before the date specified above and to produce the proof of the payment before the appropriate assessing authority not later than 7 days from the due date of payment as specified above, or within 20 days from the date of conversion of this computation sheet into a notice of demand, as the case may be failing which the said sum shall be recoverable from you in accordance with the revisions of section 55, and where on account of delay in service of this notice you do not get the minimum number of thirty days for compliance of the notice, you may make an application in terms of rule 59 / rule 67 / rule 68C.

Signature

Designation

Charge Section



Samarsh Baidya
SAMARSH BAIDYA
Assistant Commissioner of Revenue
Esplanade & Fairlie Place Charge